

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:1538  
ANSWERED ON:03.08.2010  
PESTICIDES MANAGEMENT BILL  
Kumar Shri Kaushalendra

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Government has received representations from public representatives to amend certain provisions in the proposed Pesticides Management Bill, 2008;
- (b) if so, the details thereof;
- (c) whether the Government proposes to change the time limit of data protection from five years as proposed in the said Bill to three years;
- (d) if so, the details thereof;
- (e) whether the Government also proposes to make a provision for inspection of insecticide factories by the Central Insecticides Laboratory, Faridabad instead of State Governments or its agencies; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b): Yes, Madam. Letters have been received from Members of Parliament mainly relating to provision of data protection included in the Pesticides Management Bill, 2008.

(c) & (d): Data protection for 3 years was proposed in Pesticides Management Bill, 2008 which is pending in Rajya Sabha. Subsequently, based on the recommendation of Parliamentary Standing Committee on Agriculture, the Government has decided to propose official amendments to Pesticides Management Bill, 2008 to provide data protection for 5 years. The period for data protection will be effective from the date of first marketing approval granted anywhere in the world.

(e) & (f): No, Madam. However, there is a provision in the Bill enabling the Registration Committee to cause inspection of the registrant's manufacturing premises or processing facility with respect to adequacy of infrastructure.